

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 166 of 2011, 150 of 2011, 168 of 2011, 172 of 2011, 173 of 2011, 09  
of 2012 & I.A. No. 14 of 2012, 18 of 2012, 29 of 2012, 26 of 2012 & 38 of 2012**

**Dated: 28<sup>th</sup> May, 2012**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**Appeal No. 166 of 2011**

**In the matter of:**

**Biomass Energy Developers  
Association & Ors. ... Appellant (s)**

**Versus**

**Andhra Pradesh Electricity  
Regulatory Commission & Ors. ... Respondent (s)**

**Counsel for the Appellant(s) : Mr. O. Swaroop for  
Mr.K.Gopal Choudhary**

**Counsel for the Respondent(s) : Mr. A.Subba Rao for R-2 to R-6**

**Appeal No. 150 of 2011**

**M/s SLS Power Limited ... Appellant (s)**

**Versus**

**Andhra Pradesh Electricity  
Regulatory Commission & Ors. ... Respondent (s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Swatika Sahoo**

**Counsel for the Respondent(s) : Mr.A.Subba Rao for R-2 to R-6**

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Appeal No. 168 of 2011

South Indian Sugar Mills  
Association & Ors. ... Appellant (s)

Versus

Andhra Pradesh Electricity  
Regulatory Commission & Ors. ... Respondent (s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr.A.Subba Rao for R-2 to R-6

Appeal No. 172 of 2011

Sardar Power Private Limited ... Appellant (s)

Versus

Andhra Pradesh Electricity  
Regulatory Commission & Ors. ... Respondent (s)

Counsel for the Appellant(s) : Mr. O.Swaroop for Mr. Gopal Choudhary

Counsel for the Respondent(s) : Mr.A.Subba Rao for R-2 to R-6

Appeal No. 173 of 2011  
&IA No. 60 of 2012

M/s K.M. Power Private  
Limited & Ors. ... Appellant (s)

Versus

Andhra Pradesh Electricity Regulatory  
Commission & Ors. ... Respondent (s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Swatika Sahoo

Counsel for the Respondent(s): Mr.A.Subba Rao for R-2 to R-6

**Appeal No. 9 of 2012 & IA No. 14 of 2012**

**K.C.P Sugars and Industries Corporation Ltd. & Ors. ... Appellant (s)**

**Versus**

**Andhra Pradesh Electricity Regulatory  
Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant(s) : Mr. O. Swaroop for Mr. Gopal Choudhary**

**Counsel for the Respondent(s): Mr.A.Subba Rao for R-2 to R-6**

**Appeal No. 18 of 2012 & IA No. 61 / 2012**

**Central Power Distribution Co. of A.P. ... Appellant (s)**

**Versus**

**Bollineni Castings Ltd. & Ors. ... Respondent (s)**

**Counsel for the Appellant (s) : Mr.A.Subba Rao**

**Counsel for the Respondent(s) : -**

**Appeal No. 29 of 2012 & IA No. 52 of 2012**

**M/s. Bollineri Castings and Steels Ltd. ... Appellant (s)**

**Versus**

**Andhra Pradesh Electricity Regulatory  
Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant(s) : Mr. C. Hanumantha Rao**

**Counsel for the Respondent(s) : Mr.A.Subba Rao for R-2 to R-6**

**Appeal No. 26 of 2012 & IA No. 46 of 2012**

**M/s.Kakatiya Cement Sugar & Industries Ltd      ....      Appellant (s)**

**Versus**

**Andhra Pradesh Electricity Regulatory  
Commission & Ors.      ....      Respondent (s)**

**Counsel for the Appellant(s) :      Mr. C. Hanumanta Rao**

**Counsel for the Respondent(s):      Mr.A.Subba Rao for R-2 to R-6**

**Appeal No. 38 of 2012 & IA No. 69 of 2012**

**M/s. Agri Gold Project Ltd.& Ors.      ...      Appellant (s)**

**Versus**

**Andhra Pradesh Electricity Regulatory  
Commission & Ors.      ....      Respondent (s)**

**Counsel for the Appellant(s) :      Mr. C. Hanumanta Rao**

**Counsel for the Respondent(s):      Mr.A.Subba Rao for R-2 to R-6**

**ORDER**

Learned counsel for the distribution licensees has filed I.A. No. 158 of 2012 on 15.05.2012 indicating the net amount payable to the generating companies and the amount already paid in compliance of the directions given by this Tribunal on

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09.05.2012. He submitted that in case a generating company finds any discrepancy in the amount due to them, it could directly approach the concerned distribution licensee for reconciliation before approaching this Tribunal. Regarding the payment of the balance 50% amount against the bank guarantee, learned counsel for the appellant in Appeal Nos. 26 of 2012, 29 of 2012 and 38 of 2012 has informed that they have furnished the bank guarantee in the proforma sent by the distribution licensees to them. Learned senior counsel for the distribution licensee wanted some time to verify the bank guarantees.

Post the matter on 30<sup>th</sup> May, 2012 at 10.30 a.m. for passing order for payment of the balance amount of 50% against the bank guarantee.

**(Justice P.S. Datta)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**

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